[15 December, 1999] H

RAJYA SABHA

in 1999 on his own initiative, which has been circulated to Shiromani Gurdwara Prabandhak Committee, Amritsar, National Commission for Minorities and the concerned State Governments/UTs for their views and suggestions, which are awaited.

The Ravi-Beas Waters Tribunal is seized of the issue regarding sharing of River Waters between the States of Punjab, Haryana and Rajasthan. With respect to Territorial Claims between Punjab and Haryana, Government of India would like the concerned States to amicably sort out their differences over the issue and would be willing to help in the matter.

## Foreign Money for NGOs in Maharashtra

1436. SHRI SURYABHAN PATIL VAHADANE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total amount of funds received from foreign countries during the last one year, till date, by religious, social and voluntary organisations in Maharashtra, month wise; and

(b) whether such organisations have so far intimated to Government about the receipt/utilisation of said funds; if so, the details thereof?

## THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) The

details of foreign contribution received by voluntary associations, including religious and social ones in Maharashtra, under the provisions of Foreign Contribution (Regulation) Act, 1976, have been published in the Annual Report brought out by the Ministry of Home Affairs (Foreigners Division). Copies of the Annual Report (upto 1997-98) have been placed in the Parliament Library. The Annual Report for 1998-99 is being compiled.

## Easy Availability of Arms Licences/in Nagaland

1437. SHRIMATI KAMLA SINHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the issuing of arms licences freely by Nagaland authorities bypassing the mandatory scrutiny process and that obtaining of arms licences by people in neighbouring areas of Nagaland has become easy because of free availability;

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